

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No.103
(IB)-894(ND)2019
IA/1742/2021

IN THE MATTER OF:

Ram Niwas & Sons ... **Applicant/Petitioner**

Versus

M/s. Palm Developers Pvt. Ltd. ... **Respondent**

Under Section: 9 of IBC, 2016

Order delivered on 02.06.2021

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA,
HON'BLE MEMBER (J)

SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)

PRESENT: Adv. Angad Varma & Adv. Toyesh Tewari for the IRP;
Mr. Raghavendra Mohan Bajaj and Agnish Aditya, Advs for Financial
Creditors (Homebuyer); Mr. Abhishek Kumar - Advocate for Applicant (IBBI);
Mr. Barun Kumar Sinha, Arvind Kumar Advocates for IRP along with IRP
Manoj Kumar Singh

ORDER

IA-1742/2021: IBBI is directed to file a chronology of dates and events of the case during the course of the day. Ld. Counsel appearing for the IRP submitted that he has already filed the reply on 8th May, 2021 but the same is not on record. Therefore, the IRP is well-advised to verify from the registry, if there is any defect. He is directed to remove the same in the course of day. Thereafter, the Registry is directed to list the reply along with this IA on 4th June, 2021.

Sd/-
(L.N. GUPTA)
MEMBER (T)

Sd/-
(ABNI RANJAN KUMAR SINHA)
MEMBER (J)